

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-608(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.12.2018**

NAME OF THE PARTIES:

Vishwanath Industries
v/s.
Gammon India Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Both are present.
2. On receiving the Petition the Respondent/Debtor has filed a reply. A rejoinder is also filed by the Petitioner. Stated that the pleadings are complete.
3. Today by consent, both sides are seeking adjournment. Matter is adjourned to **04.03.2019**.

SD/-
M.K. SHRAWAT
Member (Judicial)

13.12.2018
pvs